

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.128/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Ltd. and Tamil Nadu Power Distribution Corporation Ltd. (erstwhile TANGEDCO) read with back-to-back Power Sale Agreement dated 01.03.2022 between GMR Warora Energy Limited and GMR Energy Trading Limited challenging TNPDL's unlawful and unwarranted dispute to Supplementary Bill dated 13.03.2025 raised by GWEL/GETL claiming compensation towards the additional cost incurred for procurement of As-Is-Where-Is-Basis Coal/RCR Coal and Washery Coal as alternate coal to meet the shortfall in supply of coal (which has already been held to qualify as a Change in Law).

Petitioners : GMR Warora Energy Limited (GWEL) and Anr.

Respondent : Tamil Nadu Power Distribution Corporation Ltd.

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Yashaswi Kant, Advocate, GWEL
Ms. Priyanka Vyas, Advocate, GWEL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed challenging the Respondent/TNPDL's unlawful and unwarranted dispute to the Supplementary Bill dated 13.3.2025 raised by the Petitioners claiming compensation towards the additional cost incurred for procurement of As-Is-Where-Is-Basis Coal/ RCR Coal and Washery Coal as alternate coal to meet the shortfall in supply of coal.

2. After hearing the learned counsel for the Petitioners, the Commission directed as follows:

- (a) Admit and issue notice to the Respondent;
- (b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioners, who may file their rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **7.7.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**